

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. SHRI ASHOK BASU, CHAIRMAN**
- 2. SHRI K.N. SINHA, MEMBER**

Petition No. 9/2003

In the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from January 2001 to July 2001.

Petition No 11/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from October to December 2000 and March-April 2002

Petition No.12/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from September to December 2001

And in the matter of

GRID Corporation of Orissa Ltd. **Petitioner**

Vs

Transmission Corporation of Andhra Pradesh **Respondent**

Petition No. 10/2003

And in the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from December 1994 to September 1996

And in the matter of

GRID Corporation of Orissa Ltd. **Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh Ltd.,
2. Power Grid Corporation of India Ltd.
3. Member Secretary, EREB
4. West Bengal State Electricity Board ... **Respondents**

The following were present:

1. Shri R.K. Mehta, Advocate, GRIDCO
2. Ms Suman Kukreti, GRIDCO
3. Shri K.K. Panda, GRIDCO
4. Shri K. Ramakrishnan, APTRANSCO,
5. Shri V.A. Kishore, APTRANSCO
6. Shri M.V. Muralidharan, APTRANSCO
7. Shri S.S. Sharma, AGM, PGCIL
8. Shri Rakesh Prasad., PGCIL

ORDER
(DATE OF HEARING: 30.09.2003)

These petitions were last heard on 15.7.2003. In the order dated 22.7.2003, passed after hearing the parties, the Commission had directed that the Secretaries Department of Energy Power in the States of Orissa and Andhra Pradesh along with the Chief Executives and the petitioner and the respondent (Respondent No.1 in Petition No.10/2003) to mutually discuss the issues raised in the petition so that an amicable solution could be arrived at. So far as Petition No.10/2003 is concerned, it was directed that Member Secretary, EREB, and also the PGCIL should be involved with the resolution of disputes or differences. The parties were directed to file affidavits by 31.8.2003 to place on record the outcome of the efforts made towards resolution of the disputes.

2. An affidavit has been filed on behalf of the petitioner. A perusal of the affidavit reveals that some efforts are afoot to resolve the disputes. The State Government of Orissa by its letter dated 26.9.2003 has requested for more time for amicable resolution of the issues and has prayed that these petitions be adjourned till December, 2003.

3. Shri R.K. Mehta, Advocate, appearing for the petitioner has also prayed for some more time for the peaceful resolution of the disputes as according to learned counsel, some headway in that direction is already made. The representative of respondent (Respondent No.1 in case of Petition No.10/2003) has no objection to adjournment, as prayed for by the learned counsel for the petitioner. Accordingly, these petitions are adjourned for hearing on 30.12.2003.

4. We have taken certain steps to bring the parties on the negotiating table. However, the issues raised in the petitions and the replies filed on behalf of the respondents, including the issue of jurisdiction of the Commission under Section 13 (h) of the Electricity Regulatory Commissions Act, 1998 are still open for adjudication by the Commission.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 9th October, 2003